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Sr. No.	Date	Orders
		<p style="text-align: center;">IN THE HIGH COURT OF DELHI AT NEW DELHI</p> <p style="text-align: center;">+</p> <p style="text-align: center;"><u>CW 3701/2003</u></p> <p style="text-align: center;">DEEPAK KR.SINGH @ AJAY KUMAR Petitioner Through: Mr. V.K. Anand, Adv.</p> <p style="text-align: center;">versus</p> <p style="text-align: center;">CHIEF COMMISSIONER INCOME TAX Respondent Through: Mr. Prem Lata Bansal, Adv. with Mr. Ajay Jha, Adv.</p> <p style="text-align: center;">CORAM: HON'BLE MR. JUSTICE D.K. JAIN HON'BLE MR. JUSTICE MADAN B. LOKUR</p> <p style="text-align: center;"><u>ORDER</u> 04.09.2003</p> <p style="text-align: center;">%</p> <p>Ms. Bansal, learned counsel for the respondent, states that as per her instructions, the case of the petitioner for payment of the reward money is under active consideration and is likely to be decided shortly. In view of the statement, no further orders are required in this writ petition. Needless to add that keeping in view the fact that the information which led to the search was furnished by the petitioner to the Department, as far back as in the year 1997, his case for award, if payable, shall be processed by the respondents as expeditiously as practicable and, in any case, not later than three months from today.</p> <p style="text-align: right;">Contd...2..</p>



3

Sr. No.	Date	Orders
		<p data-bbox="909 347 1013 392">-: 2 :-</p> <p data-bbox="502 504 1276 560">The writ petition stands disposed of in the above terms.</p> <p data-bbox="502 582 1356 638">A copy of this order be issued <u>dasti</u> to counsel for the parties.</p> <p data-bbox="973 683 1204 806"><i>D.K. Jain</i> D.K. JAIN, J</p> <p data-bbox="941 851 1380 974"><i>Madan Lokur</i> MADAN B. LOKUR, J</p> <p data-bbox="399 952 758 1008">SEPTEMBER 04, 2003</p> <p data-bbox="399 1008 446 1041">aa</p>